

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH – COURT NO. 2

Central Excise Appeal No. 828 of 2009

(Arising out of Order-in-Original No. 11/2009-CE dated 25/05/2009 passed by the Commissioner of Central Excise & Customs, Calicut Commissionerate Calicut)

M/s. Gasha Steels Pvt Ltd.

....Appellant

VIII/812-A NDA, Kanjikode,
Palakkad - 678621

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Calicut**

....Respondent

Central Revenue Building,
Mananchira, Calicut,
Kozhikode, - 673001
Kerala

WITH

Central Excise Appeal No. 829 of 2009

(Arising out of Order-in-Original No. 11/2009-CE dated 25/05/2009 passed by the Commissioner of Central Excise & Customs, Calicut Commissionerate Calicut)

Mr. P.A. Amanullah, Director

....Appellant

M/s, Gasha steels Pvt. Ltd. VIII/812-A
NDA, Kanjikode,
Palakkad - 678621

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Calicut**

....Respondent

Central Revenue Building,
Mananchira, Calicut,
Kozhikode, - 673001
Kerala

AND

Central Excise Appeal No. 857 of 2009

(Arising out of Order-in-Original No. 11/2009-CE dated 25/05/2009 passed by the Commissioner of Central Excise & Customs, Calicut Commissionerate Calicut)

**Mr. K.Abdulla Gafoor,
Managing Director**

M/s, Gasha steels Pvt. Ltd. VIII/812-A
NDA, Kanjikode,
Palakkad - 678621

....Appellant

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Calicut**

Central Revenue Building,
Mananchira, Calicut,
Kozhikode, - 673001
Kerala

....Respondent

APPEARANCE:

None for the Appellant

Shri K. Vishwanath, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20252-20254 / 2023

Date of Hearing: 28/03/2023

Date of Decision: 28/03/2023

As Per Bench

None for the appellants. Learned AR for the Department submitted that the appellants have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificates

in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

PK...